BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.21(505)/2013-1C

In the matter of

Mohd. Moinuddin
Secretary
Shamie Council
130, Brindavan Colony
Tollychowki
Hyderabad-8

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI – 110001

DATE: FIFTH SEPTEMBER TWO THOUSAND THIRTEEN.

Date: 05.09.13

ORDER

The appellant has filed an appeal on 22.05.13 received on 28.05.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter no.21(505)2012-IC 22.04.2013.

Brief facts of the case:

1. The appellant vide his application dated 21.03.13 sought information relating to Writ Petition...

2. The respondent has collected the information from concerned section of this Ministry and sent the reply to the appellant vide letter No. 21(505)/13 dt. 22.04.13

3. Being aggrieved with the information of the respondent the applicant has filed an appeal on 22.05.13.

4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.
Observation

4. On perusal of the record it appears that the information furnished by the respondent vide letter dated 22.04.13 is the substantive response for the information asked by the applicant in his original application dated 21.03.13.

5. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per the provisions of the Act. It appears that the appellant has already received the information sent by this Ministry. The appellant is requested kindly to contact or make further correspondence with the concerned authority where his application has been transferred.

6. In view of keeping the principles of natural justice the appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon’ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date: 05.09.2013

Copy to:

1. Mohd. Moinuddin, Secretary, Shararee Council, 130, Brindavan Tollyboykhi, Hyderabad-8
2. Smt. Asha Sota, CPIO, US, Department of Legal Affairs.
3. Mr. Jagdish, SO, RTI Section, Department of Legal Affairs.